

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2197/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.04.07.2019/NCLAT/UR/853

In the matter of:

Vishal Doshi Appellant

Versus

Bank of India & Anr. Respondents

Appearance: Mr. Divyang Chandiramani, Advocate for the
Appellant.

16.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 04.07.2019 and the Office after scrutiny of the Memo of Appeal on 05.07.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 06.07.2019. The Appellant re-filed the Memo of Appeal on 15.07.2019. It is stated in the Interlocutory Application (IA) that time consumed in re-filing the appeal was bonafide and there exists no deliberate delay. Hence, the delay of 03 days in re-filing the Memo of Appeal may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 18.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar